

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 393 of 2001

Allahabad this the 16th day of April, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Smt.Purnima Singh W/o Late Shashi Bhushan Singh,
R/o House No.42 Meerpur Chawani, Kanpur Nagar.

Applicant

By Advocate Shri B.N. Singh

Versus

The Director, Kendriya Vidyalaya Sangathan, New
Delhi Pin Code - 110016.

Respondent

By Advocate Shri V. Swaroop

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

As per applicant's case, her husband, Late Shashi Bhushan Singh, died on 10.10.1998 while he was working as trained graduate teacher in Kendriya Vidyalaya Chakeri, Kanpur, leaving behind his dependent as two minor daughters and the widow namely Smt.Purnima Singh - applicant of the case. The family being in distress, applicant applied for compassionate appointment as L.D.C. in the college, but the same has not been provided to her inspite of several representations and recommendation by the Principal of College.

2. Heard counsel for the parties and perused the record.

3. I find a fit matter to decide with the

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direction that in case the applicant makes a fresh representation within 2 weeks enclosing therewith the previous correspondence in this regard, same be decided by the respondents within 2 weeks thereafter and in case the grievance of the applicant is not redressed, and she is not provided with any job on compassionate ground, a detailed, speaking and reasoned order be passed with copy to the applicant. The O.A. is disposed of accordingly at admission stage. No cost.

S. C. M. A. G. M.
Member (J)

/I.M./